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The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LIII] TUESDAY, FEBRUARY 21, 2012/PHALGUNA 2, 1933

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART-V

Bills introduced in the Gujarat Legislative Assembly

•(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

THE PANDIT DEENDAYAL PETROLEUM UNIVERSITY (AMENDMENT) BILL, 2012.

GUJARAT BILL NO. 7 OF 2012.

A BILL

further to amend the Pandit Deendayal Petroleum University Act, 2007.

It is hereby enacted in the Sixty-third Year of the Republic of India as follows:-

1. This Act may be called the Pandit Deendayal Petroleum University (Amendment) Act, 2012. Short title.
2. In the Pandit Deendayal Petroleum University Act, 2007, in section 8,- Amendment of section 8 of Guj. 14 of 2007.
 - (i) in sub-section (2), in clause (iii), for the words "sixty-five years", the words "Seventy years" shall be substituted;
 - (ii) in sub-section (3), for the words "for one more term only", the words "for more than one term" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Section 8 of the Pandit Deendayal Petroleum University Act, 2007 (Guj. 14 of 2007) provides for the appointment and other terms and conditions for appointment of the President of the University. Under the existing provisions of the Act, a person who has not attained the age of sixty-five years can be appointed as the President of the University and the person who has been appointed as President is eligible for re-nomination only for one more term.

It is felt that the age should not pose any problem for appointment of a deserving and suitable person as the President of the University. It is, therefore, considered necessary to increase the age limit of "sixty-five years" to "seventy years" for appointment of the President. It is also considered necessary to remove the embargo of re-nomination of the President for only one term.

This Bill seeks to amend the said Act to achieve the aforesaid object.

-Dated the 21st February, 2012.

SAURABH PATEL

By Order and in the name of the Governor of Gujarat,

Gandhinagar.

Dated the 21st February, 2012.

C. J. GOTHI,

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.